

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-509

IB-513/ND/2020,
IA/5673/2021, IA/2800/2022

IN THE MATTER OF:

M/s Salasar Builders

Vs.

North Rajasthan Infracon Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC

Order delivered on 02.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP

: Shailesh Dayal & Durgesh Kumar Sharma

For the Respondent

: Alok Pandey

ORDER

IA/5673/2021 & IA/2800/2022:

The Counsel has appeared for the Committee of Creditors. He has submitted that the talks for settlement are progressing and has sought three weeks' time to settle the matter. Let both the IAs be posted to **05.01.2023**.

-sd-

**(RAHUL BHATNAGAR)
MEMBER (T)**

Md Saddam

-sd-

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**